

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

STARRED QUESTION NO:136
ANSWERED ON:06.03.2013
CORRUPTION CASES REFERRED TO CVC
Singh Shri Ganesh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of cases of corruption referred to the Central Vigilance Commission (CVC) during the last two years and the current year, year-wise;
- (b) the number of cases in which reports have been submitted;
- (c) the number of cases sent back due to lack of requisite evidence;
- (d) the number of cases in which the officers have been found guilty along with the number of cases in which recommendations have been made to punish the guilty; and
- (e) the number of cases in which no action has been taken so far along with the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO THE LOK SABHA STARRED QUESTION NO.136 BY SHRI GANESH SINGH FOR 6.3.2013 REGARDING "CORRUPTION CASES REFERRED TO CVC".

(a) to (d): As per extant practice, CVC is consulted at two stages, viz., for the first stage advice as to whether evidence collected during the preliminary inquiry merits either a major or a minor penalty in Disciplinary proceedings. After conclusion of the Inquiry, the case records are again referred to the CVC for the second stage advice on the basis of charges held to be partly or fully proved or not proved. This advice is sought only in those cases where consultation with UPSC is not required as per extant rules/instructions.

During the year 2011 and 2012, the Commission has tendered its first stage advice in 3144 and 3093 cases, respectively. Break up of nature of First stage advice are given in Part-I of Annexure.

Further, during the year 2011 and 2012, the Commission has tendered its second stage advice in 1027 and 1114 cases respectively. Break up of nature of second stage advice is also given in Part-II of Annexure.

(e): Such data is not centrally maintained. However, the disciplinary authority concerned considers the advice of the Commission while taking final decision in disciplinary cases.